

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 178/AT/2021

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 970 MW Wind Power Projects (Tranche-IX) [with option of blending solar power] connected to the inter-State Transmission System and selected through Competitive Bidding Process as per the Guidelines dated 25.6.2020 of Ministry of New and Renewable Energy, Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Vena Energy Vidyuth Private Limited and 5 Ors.

Petition No. 179/AT/2021

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1110 MW Wind-Solar Hybrid Power Projects (Tranche– III) connected to the inter-State Transmission System and selected through Competitive Bidding Process as per the Guidelines dated 14.10.2020 of Ministry of New and Renewable Energy, Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : ABC Renewable Energy Private Limited and 10 Ors.

Date of Hearing : 12.10.2021

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Atulya Kumar Naik, SECI
Shri Shibasis Das, SECI
Ms. Neha Singh, SECI
Shri Mudit Jain, SECI
Shri Abhay Yagnik, JSW Power
Shri Anurag Agarwal, JSW Power

Record of Proceedings

Cases were called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that the present Petitions have been filed for adoption of tariff for 970 MW Wind Power Projects (with option of blending solar power) and for 1110 MW Wind-Solar Hybrid Power Projects connected to inter-State Transmission System, which were selected through

competitive bidding process as per the Guidelines issued by the Ministry of New and Renewable Energy dated 25.6.2020 and 14.10.2020 respectively.

3. Learned senior counsel further submitted that the 'Change in Law' provisions incorporated in the Bid documents are pursuant to the approval of the Central Government and thus, the departure from the provisions specified in the Guidelines may not amount to deviation in the Bid documents as observed by the Commission in its order dated 2.6.2021 in Petition No. 721/AT/2020 (NHPC Ltd. v. MNRE and Ors). Learned senior counsel sought liberty to place on the record the letters of the Central Government in this regard by way of an additional affidavit.

4. After considering the submissions made by the learned senior counsel for the parties, the Commission ordered as under:

(a) Admit. Notice to the Respondents;

(b) The Petitioner to serve copy of the Petitions on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 28.10.2021 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 05.11.2021;

(c) The Petitioner to file its additional affidavit in the Petitions by 20.10.2021; and

(d) Parties to comply with above directions within the specified timeline and no extension of time shall be granted.

5. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**